matter still worse. May I know what the hon. Minister wants us to understand exactly about the situation?

SHRI V. K. KRISHNA MENON: thave made the statement and the report is there and the hon. Member must understand it just as he likes.

SHRI BHUPESH GUPTA: In view of the fact that the hon. Minister's speeches in different places always come to be questioned in certain quarters, may I know whether he has considered the advisability of keeping a tape record of his speeches or of supplying copies to Members of Parliament?

(No reply)

DR. H. N. KUNZRU: Has there been any exaggeration in regard to Chinesc incursions made by any newspaper or any section of the public in the past and, if so in what respect?

SHRI V. K. KRISHNA MENON: I had not suggested anything of that kind. All I said was that there must be an objective view; we do not exaggerate it or minimize it.

DR. H. N. KUNZRU: Has it come to the notice of the Defence Minister that people have either exaggerated it or minimized it? Otherwise what is the relevance of the remark?

SHRI V. K. KRISHNA MENON: The relevance of the remark appears to have been understood by the audience.

SHRI JASWANT SINGH: In the statement made by the hon. Minister various words have been used as exaggeration, crisis, 'will not submit' and so on and so forth. When thousands of miles of our territory have been occupied by a foreign power, how does all this arise?

MR. CHAIRMAN: We are not discussing that question now.

SHRI JASWANT SINGH: It has been admitted by the hon. Minister that he said all these things. Mr. CHAIRMAN: What he says is, take an objective view of the situation. Do not overstate it; do not understate it.

DR. H. N. KUNZRU: But has there been any failure on the part of the public to take an objective view?

(Interruptions)

SHRI D. A. MIRZA: Is it not a fact that Pakistan is occupying a vest portion of our land?

MR. CHAIRMAN: That question does not arise.

Advance of House Building Loans by LIC

*18. $\begin{cases} SHRI V. K. DHAGE: † \\ SHRI B. D. KHOBARAGADE: \end{cases}$

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Life Insurance Corporation has taken a decision to advance house building loans to (i) apex co-operative housing finance societies, and (ii) housing cooperatives of workers belonging to a public limited company; and

(b) is so, on what terms this loan is to b_e given?

THE DEPUTY MINISTER OF FINANCE (SHRI B. R. BHAGAT): (a) Yes, Sir.

(b) A statement is laid on the Table of the House.

STATEMENT

The terms on which house building loans will be granted to apex cooperative housing finance societies are as under:

(i) The repayment of the principal and the payment of interest on the loan should be guaranteed by the Government of the State concerned.

[†]The question was actually asked on the floor of the House by Shri V. K. Dhage. (ii) The rate of interest on the loan will be 5% per annum payable half-yearly.

(iii) The loan will be repayable within a period of not more than 20 years by equal annual instalments.

2. The terms on which house building loans will be granted to housing co-operatives of workers belonging to a public limited company are as under:

(i) The company must be a public limited company engaged in business activities (industrial or commercial) and not one engaged mainly in building activities.

(ii) The Company is of sound financial standing and is prepared to guarantee the repayment of the principal and payment of interest on the loan.

(iii) The membership of the cooperative housing societies is confined to the workers of the company concerned.

(iv) The maximum amount of the loan will be restricted to 70% of the value of the property mortgaged.

(v) The maximum term of the loan will be 20 years.

(vi) Interest will be charged at not less than $6\frac{1}{2}\%$ with a rebate of $\frac{1}{2}\%$ for punctual payment.

SHRI V. K. DHAGE: May I know what would be the rate of interest at which a primary member of a primary society will be able to get the loan?

SHRI B. R. BHAGAT: It is for the primary society to determine. These are loans given to apex co-operative housing societies and housing cooperatives of workers belonging to a public limited company.

SHRI V. K. DHAGE: Does the Government make any enquiry as to what will be the rate of interest at which it will be available to a house builder in a co-operative society? SHRI B. R. BHAGAT: If he tables a separate question, we will find out and get the information.

श्री पां० ना० राजभोज : क्या माननीय मंत्री महोदय यह बतायेंगे कि स्लम क्लीयरेंस के बारे में कोग्रापरेटिव सोसाइटीज कहां कहा बनी हैं ग्रौर किस किस को कर्जा दिया गया है ग्रौर कौन कौन से प्रदेश में ?

श्री बी० श्रार० भगत ः इसके लिये एक ग्रलग सवाल चाहिये । स्लम क्लीयरेंस से इसका कोई सम्बन्ध नहीं है ।

TRANSLATION OF STATUTES INTO VARIOUS INDIAN LANGUAGES

*19. MOULANA M. FARUQI: Will the Minister of LAW be pleased to state:

(a) whether Government have recently formed a Commission of legal experts to chalk out a phased programme of translation of statutes into various Indian languages; and

(b) if so, who are its members?

THE MINISTER OF LAW (SHRI A. K. SEN): (a) No, Sir.

(b) Does not arise.

OIL EXPLORATION PROGRAMME UNDER THE THIRD PLAN

*20. MOULANA M. FARUQI: Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether a programme of oil exploration has been drawn up by Government for inclusion in the Third Five Year Plan;

(b) if so, what is the estimated cost of the programme; and

(c) to what extent oil production is expected to increase as a result of the implementation of the programme?

THE MINISTER OF MINES AND OIL (SHRI K. D. MALAVIYA): (a) The Third